

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2957
ANSWERED ON 4TH JANUARY, 2018

SECURITY FEATURES IN VEHICLES

2957. SHRI NIHAL CHAND:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has directed the automobile industry to add more security features in new vehicles, if so, the details thereof along with the effective steps taken by the Government recently keeping in view the rising number of road accidents;
- (b) whether any future strategy is under consideration to improve safety features in vehicles and on roads and if so, the details thereof; and
- (c) whether the Government has fixed any compensation for the families of those killed in road accidents, if so, the details thereof and if not, the action being considered in this regard?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) & (b) This Ministry has issued notification G.S.R 1483(E) dated 07.12.2017 vide which Motor vehicles of category M1, manufactured on and after the 1st day of July, 2019, are to comply with the additional safety features like seat belt reminder, manual over-ride, speed alert system vehicle reverse gear sensor etc. and its requirements as stipulated in Automotive Industry Standard (AIS) 145 -2017 as amended from time to time. Further, this Ministry has issued notification S.O. 1139 (E) dated 28.04.2015 and S.O. 2412 (E) dated 03.09.2015 wherein the following crash standards have been notified: -

- (i). Automotive Industry Standard 098-2008 as amended from time to time for Protection of occupants in the event of an Offset Frontal Collision shall be mandatory for the new models from 1st October, 2017 and for all models 1st October, 2019.
- (ii). Automotive Industry Standard 099 -2008 as amended from time to time for Side door impact for all passenger cars, Protection of Occupants in the event of Lateral Collision shall be mandatory for the new models from 1st October, 2018 and for all models with effect from 1st October, 2019.

(c) Provisions relating to payment of compensation in road accident cases are contained in Chapter X, XI and XII of the Motor Vehicles Act, 1988. The Motor Vehicles (Amendment) Bill, 2017 which was passed by Lok Sabha on 10th April, 2017 and presently in Rajya Sabha for consideration and passing wherein the Central Government has inter-alia proposed to increase compensation for hit and run cases from twenty-five thousand rupees in respect of death of any person and twelve thousand and five hundred in respect of grievous hurt to any person to two lakhs and fifty thousand rupees respectively.